## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No. 198/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI RAVIKUMAR DURAISAMY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.07.2017

NAME OF THE PARTIES: M/s. Brijkishor Kishangopal Soni V/s. WEEE India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 271(e) of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

Amir Arguman Advocate yn Pehr

## ORDER CP 198/271(e)/NCLT/MB/MAH/2017

- Learned Representative pleaded the matter. It is noticed that the requisite compliance with Section 271 of 30 days' notice by the Tribunal to the company has not been made so far.
- Therefore, Registry is directed to issue the notice urgently to the company as per the provisions intimating the next date of hearing.
- The matter is now listed for hearing on 05.09.2017.

Sd/-

Sd/-

Ravikumar Duraisamy Member (Technical) M.K. Shrawat Member (Judicial)

Dated: 26.07.2017.